

in the river by any person, agency or Industry?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI MANEKA GANDHI):

(a) The main pollutants detected amongst the 42 water quality parameters tested under the Ganga Action Plan are suspended solids, oxidisable organic matter, heavy metals and pesticides, faecal and total coliforms.

(b) Yes, Sir. Water quality in respect of the proscribed parameters, except for total coliforms, is within the prescribed limits in the Ganga, with some exceptions at certain times.

(c) No, Sir.

(d) Under the Ganga Action Plan, emphasis is being laid on interception and diversion of municipal wastewater from entering into the river. Eightynine interception and diversion schemes and 35 sewage treatment plants have been sanctioned. Of these, 46 interception and diversion schemes and 5 sewage treatment plants have been completed. As a result of the schemes already completed, 368 mld of Municipal waste water flowing into the river has been intercepted and diverted. Sixtyeight industrial units along the mainstream of the River have been identified as gross polluters. Of these 37 units have set up Effluent Treatment Plants, in 13 units these are being set Up on, 10 have closed down and action is being taken in regard to the other eight.

श्री आर० बी० मिश्रा समिति का प्रतिवेदन

2160. श्री राम जेठमानी :

डा० जिनेन्द्र कुमार जैन :

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उच्चतम न्यायालय ने हाल ही में सरकार को यह निर्देश जारी किये हैं कि श्री आर० बी० मिश्रा समिति के प्रतिवेदन को कार्यान्वित किया जाये ;

(ख) यदि हां, तो क्या सरकार इन निर्देशों के कार्यान्वयन के लिए सम्बद्ध विभागों से सम्पर्क करेगी, और

(ग) यदि हां, तो इस समिति को सिफारिशों को कब तक कार्यान्वित किये जाने को सम्भावना है ?

योजना मंत्रालय में राज्य मंत्री और कार्यक्रम कार्यान्वयन मंत्रालय में राज्य मंत्री (श्री भाग्य गोवर्धन) : (क) से (ग) माननीय उच्चतम न्यायालय ने आने 3 मई 1990 को दिए गए निर्णय में सरकार को उच्चतम न्यायालय की रिपोर्ट को कार्यान्वित करने के निर्देश दिए हैं। कार्यान्वयन के लिए आदेश जारी किए जा रहे हैं।

Conveyance and Telephone Facilities to Deputy Directors of Adult Education Programme

2161. DR. NARREDDY THULASI REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under Government's consideration to provide conveyance and telephone facilities to the Deputy Directors of Adult Education for effective implementation of the AE Programme;

(b) if so, the details thereof; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) No Sir,

(b) Does not arise.

(c) Under the scheme of Strengthening of Administrative Structure in States/Union Territories, grant is released by this Ministry to cover expenditure on the emoluments of the sanctioned staff and purchase of vehicle to ensure effective supervision and implementation of adult education programme. Expenditure on other items are to be met by the State Government/Union Territory Administration.

Use of IAF/IA planes by Ministers

2162. SHRI BHUVNESH CHATURVEDI: Will the PRIME MINISTER be pleased to state:

(a) what are the details of Cabinet Ministers who are entitled to use Indian Air Force or Indian Airlines planes to tour different parts of the country and the criteria laid down for this purpose;

(b) what are the details of those Ministers who have used such planes during the last three months; and

(c) the total expenses incurred on such use ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (DR. RAJA RAMANNA): (a) All Cabinet Ministers are entitled to use IAF aircraft for official purposes. As regards Indian Airlines planes, Cabinet Ministers travel as normal paid passengers on official tour or otherwise.

(b) The details of the Ministers who have travelled in IAF planes during the last three months are given in the enclosed statement.

(See below) Details in respect of travel by Indian Airlines planes are not compiled as the Cabinet Ministers travel on them as normal paid passengers.

(c) As per information available on date, the total expenses incurred on the use of IAF aircraft comes to Rs. 34, 31, 629.

Statement

List of Ministers who have travelled on IAF aircraft during the last three months

S. No. Dignitary

1. Dy Prime Minister
2. Minister for External Affairs
3. Minister for Tourism
4. Minister for Commerce
5. Minister for Railways
6. Minister for Home Affairs

Promotion Quota for Miscellaneous categories of Teachers in KV

2163. SHRI ANAND PRAKASH GAUTAM: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that Miscellaneous or "Other" category of teachers of Kendriya Vidyalayas do not have any promotion quota;

(b) if so, what are the reasons therefor; and

(c) whether any case is pending in any High Court in the country in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI CHIMANBHAI MEHTA): (a) Yes Sir.

(b) Promotional avenues to the posts of PGTs as such are not available to miscellaneous categories of teachers viz. PETs, Music, Drawing,